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Title: Issue regarding land acquisition for widening of National Highway No. 4

SHRI PRALHAD JOSHI (DHARWAD): Thank you, Madam. In 2001-02 for widening of National Highway 4 the land acquisition was made between 282 Km. to 342 Km. Not satisfied with the compensation accorded by the competent authority, the land losers, that is, the farmers went to the arbitrator. The arbitrator passed an order. On that NHAI preferred an appeal in the district High Court which upheld the order of the arbitrator. The same Project Director and the CGM wrote a letter recommending permission to give compensation to the farmers. Subsequently, I approached the NHAI Chairman who immediately passed an order to give effect to the Court Order.

Unfortunately, despite the NHAI circular not to go in for appeal after the district Court Order – I have brought it to the notice of the Chairman also – they went in for appeal and the same PD, who had recommended to the NHAI Chairman to give accord despite the approval of the Chairman, went in an appeal. Both, the CGM, Bengaluru and the PD Chitradurga have ulterior motives and ill-designs to harass the farmers. I would urge the Central Government to take action on the Chief General Manager Bengaluru and the PD Chitradurga for harassing the farmers.

माननीय अध्यक्ष : पी. पी. चौधरी जी, आप पूरे पश्चिमी राजस्थान की ट्रेन की बात कर रहे हैं, बताइये।